## COURT - I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# <u>APPEAL NO. 22 OF 2017 &</u> IA NOS. 694 AND 693 OF 2016

Dated: 4th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of :

M/s ACME Panipat Solar Power Pvt. Ltd.

...Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anurag Sharma

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R.1

Mr. G.Umapathy

Mr. Aditya Singh for R.2

## **ORDER**

Learned counsel for respondent Nos. 1 & 2 state that respondent Nos. 1 & 2 do not wish to file any reply. Learned counsel for the respondents state that they will file written submissions at the time of hearing of the appeal.

Therefore, pleadings are complete. List the matter for hearing on <u>09.08.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson